

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.289/2002 in OA No.2482/2001

(22)

New Delhi, this 9th day of December, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri M.P. Singh, Member(A)

Rajender Roy .. Applicant

(Applicant in person)

versus

Union of India & Anr. .. Respondents

ORDER(in circulation)  
Shri M.P. Singh, Member(A)

Except reiterating the same set of facts and grounds which have already been considered and taken care of by us in our order dated 24.10.2002 by which OA 2482/2001 was dismissed for the reasons recorded therein, review applicant has not come with any valid ground that would warrant a review of our order under Section 22(3)(f) of AT Act, 1985 read with Order 47, Rule 1 CPC. Resultantly the present RA is not maintainable and is accordingly dismissed.

  
(M.P. Singh)  
Member(A)

  
(V.S. Aggarwal)  
Chairman

/gtv/